

गृह मंत्रालय में उप-मंत्री (श्री एक.एच. म. हसन) : (क) और (ख) इस समय बिधि और व्यवस्था बनाये रखने में राज्य सरकार की सहायता के लिये केन्द्रीय रिजर्व पुलिस की 45 कम्पनियाँ और सीमा सुरक्षा बल की 7 कम्पनियाँ बिहार में तैनात की गई है इन बलों की तैनाती पर व्यय के आकड़े एकत्रित किये जा रहे हैं यथाशीघ्र तथा सदन के पटल पर रख दिये जायेंगे।

**CORRECTION OF ANSWER TO USQ No. 509 DATED 24-7-1974 RE: LOSS OF LIFE AND PROPERTY DUE TO RAINS IN BOMBAY.**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): According to the detailed report subsequently received from the State Government, the correct information relating to part (b) of the Question is as under:—

(b) (i) Loss of human lives 52 died and 20 injured

(ii) Loss of Government property . . . Nil.

(iii) Loss of private property . . . Rs 2,31,300

**CORRECTION OF ANSWER TO USQ NO. 342 DATED 24-7-1974 RE: INCREASE IN PRICE OF MANUFACTURED GOODS**

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): In reply to Unstarred Question No. 342 answered in the Lok Sabha on 24th July, 1974 regarding increase in price of manufactured goods, two items whose prices have been allowed to be increased after April, 1974 and until 24th July, 1974, among industrial products concerning the Ministry of Industrial Development, were missed out inadvertently. The reply given is, therefore, corrected to read as follows:—

(b) In so far as industries falling under the Ministry of Industrial Development are concerned, increases in

the prices of such items have been allowed as shown below:—

Name of item	Magnitude of price increase allowed
(i) Cement produced through the use of furnace oil	Rs. 50 per tonne.
(ii) Baby food	About Rs. 5 to 6 per kg
(iii) Aluminium fluoride	Rs. 550 per tonne in the case of Messrs Navin Flourine Industries; and Rs. 150 in the case of Messrs Everest Refrigerants, Limited and
(iv) Cryolite	Rs. 130 per tonne.

In regard to automobile tyres the price control which was earlier in force in respect of certain categories, was withdrawn.

**PAPERS LAID ON THE TABLE**

12.00 hrs.

DELHI SALES TAX (SEVENTH AMENDMENT) RULES, 1974, NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT 1959 AND NOTIFICATION RESCINDING EARLIER NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Seventh Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. F. 4(33)/67-Fin. (G) in Delhi Gazette dated the 24th July, 1974 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax, Act 1941, as in force in in the Union Territory of Delhi.

[Placed in Library. See No. LT-8181/

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act 1959:—

- (i) The Government Savings Certificates (Second Amendment) Rules, 1974 published in Notification No. G.S.R. 338(E), Gazette of India, dated the 29th July, 1974.

- (ii) The Post Office Savings Certificates Third Amendment Rules 1974, published in Notification No. G.S.R. 339 (E) Gazette of India dated the 29th July, 1974.

- (iii) The National Savings Certificates (Fourth Issue) (Second Amendment) Rules 1974, published in Notification No. G.S.R. 340(E) in Gazette of India dated the 29th July, 1974.

- (iv) The National Savings Certificates (Fifth Issue) (Second Amendment) Rules, 1974 published in Notification No. G.S.R. 341(E) in Gazette of India dated the 29th July, 1974.

[Placed in Library. See No. LT-8182/14].

- (3) A copy of Notification No. G.S.R. 368(E) (Hindi and English versions), 14th August, 1974 rescinding Gazette of India dated the 14th August, 1974 rescinding the Ministry of Finance Notification No. 147/73/Central Excise dated the 21st July, 1973, under section 38 of the Central Excise and Salt Act 1944, together with an explanatory memorandum.

[Placed in Library. See No. LT-8183/74].

ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMDT., RULES, 1974 TWENTY-THIRD REPORT OF U.P.S.C. FOR THE PERIOD FROM 1-4-72 TO 31-3-73 AND GOVT. MEMO GIVING REASONS FOR NOT ACCEPTING CERTAIN U.P.S.C. RECOMMENDATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):  
I beg to lay on the Table—

- (1) A copy of the All India Services (Medical Attendance) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 776 in Gazette of India dated the 27th July 1974, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT-8184/74].

- (2) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

- (i) (a) Twenty-third Report of the Union Public Service Commission for the period 1st April, 1972 to 31st March 1973.

- (b) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.

[Placed in Library. See No. LT-8185/74].

CENTRAL SILK BOARD (AMENDMENT) RULES, 1974 REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION LTD. NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL